

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3357 of 2021

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Uttam Kumar @ Uttam Singh @ U.D. ....**Petitioner**  
Versus  
The State of Jharkhand. ....**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Pratik Sen, Advocate  
For the State : Mrs. Vandana Bharti, A.P.P.  
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02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Patratu P.S. Case No. 204 of 2020.

It has been alleged that the supervisor of the construction site had received an extortion call from a person claiming himself to be one Vikash Tiwari.

It appears that the SIM Card through which extortion calls were made was activated by Vidyanand Kumar and used by Md. Irfan @ Chhotu @ Rehan. The said Vidyanand Kumar as well as Md. Irfan @ Chhotu @ Rehan have been granted bail by this Court in B.A. No. 1318 of 2021 and B.A. No. 2635 of 2021 respectively. The petitioner is in custody since 11.01.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned C.J.M, Ramgarh in connection with Patratu P.S. Case No. 204 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*